



HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE

FORM - 'D'

REJECTION ORDER

(See Rule 4(2))

No. RTIA/DR-HCIND/ 747

Indore, Dated 27.04.2015

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Shri Mukesh Thakur,
210, Prem Plaza,
5/6, Ashok Naar, Bhanwarkuan,
Indore.

Please refer to your application dated NIL registered at our I.D.No 02/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reason:-

Hon'ble the competent Authority of High Court of M.P. Has framed 'High Court of M.P.(Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, ibid a citizen/applicant is required to pay fee of Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph (in original) of the applicant on Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.